

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: **NATIONAL JUDICIAL ACADEMY, BHOPAL** – Nomination of two (2) Prl. District and Sessions Judges to participate in Academic Programme No.P-1279 “**National Seminar for Prl. District and Sessions Judges on ICT Reforms for Effective Administration of Courts**” scheduled to be held on 29.01.2022 and 30.01.2022, through video conference – **Relief Arrangements – ORDERS – ISSUED.**

READ: 1. Ref. No.NJA/Dir/Ac.Prog./2021-22/1934, from the Director, National Judicial Academy, Bhopal, dated 14.08.2021.
2. High Court’s Letter Roc.No.2018/SO/2021, dated 30.12.2021.

ORDER ROC.NO. 68/2021-B.SPL., DATED: 07.01.2022

The High Court is pleased to pass the following orders:

The following two (2) Principal District and Sessions Judges, mentioned in Column No.2, who are nominated to participate in Academic Programme No.P-1279 “**National Seminar for Prl. District and Sessions Judges on ICT Reforms for Effective Administration of Courts**” scheduled to be held on 29.01.2022 and 30.01.2022, through video conference, vide High Court’s letter 2nd read above, are hereby directed to handover charge of their respective post(s) and also the post(s) for which they are holding full additional charge if any, to the officers mentioned against their names in Column No.3, while proceeding to attend the said programme.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	OFFICER PLACED IN FULL ADDITIONAL CHARGE
(1)	(2)	(3)
1.	SRI B.PAPI REDDY, Prl. District and Sessions Judge, Medak at Sangareddy.	Spl. Judge for trial of Cases under SC's & ST's (PoA) Act, 1989-cum-V Addl. District and Sessions Judge, Sangareddy, Medak District.
2.	SRI B.S. JAGJEEVAN KUMAR, Prl. District and Sessions Judge, Nalgonda.	I Addl. District and Sessions Judge, Nalgonda.

The officers mentioned in Column No.3, will be full additional charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the said programme.

On return from the said programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

NOTE: 1. The proceedings is placed in the High Court’s Web Site <http://tshc.gov.in>.
2. The downloaded copy from the web site is valid to attend the said Academic Programme.


REGISTRAR (VIGILANCE)

To

1. The Officers concerned.
2. The Incharge Officers.

3. The Registrar General, High Court for the State of Telangana, Hyderabad.
4. The Prl. District and Sessions Judge, Medak at Sangareddy.
5. The Prl. District and Sessions Judge, Nalgonda.
6. The I Addl. District and Sessions Judge, Nalgonda.
7. The Spl. Judge for trial of Cases under SC's & ST's (POA) Act, 1989-cum-V Addl. District and Sessions Judge, Sangareddy, Medak District.
8. The Section Officer, Special Officers Section, High Court for the State of Telangana, Hyderabad.

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